

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 24-1-1994

APPLICATION NO(s) 774/93

APPLICANTS: B. C. Das  
TO.

RESPONDENTS: Joint Director of  
Census Operation in Karnataka  
& others

- 1) Dr. M. S. Nagaraj, Advocate  
No. 35, 2nd floor (Above Hotel Swagath)  
1 Main Road, Gandhi Nagar, Bangalore-9.
- 2) The Registrar General of India  
Ministry of Home Affairs,  
No. 21A, Man Singh Road,  
Govt. of India, New Delhi-11.
- 3) The Joint Director of Census operation in Karnataka  
21/1, Mission Road, Bangalore-27.
- 4) Sri M. S. Padmanabajaiah,  
Central Govt. Standing Council,  
High Court Bldg. Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 10-1-1994.

Received copy  
M. S. Padmanabajaiah  
3/1/94 (Advocate)  
For DEPUTY REGISTRAR  
JUDICIAL BRANCHES.  
gm\*  
Issued on 3/2/94  
of

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A. No.774/93

MONDAY THIS THE TENTH DAY OF JANUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

B.C. Das,  
Aged 37 years,  
S/o Sri G.H. Das,  
521/A, K.H.B. Colony,  
5th Block, Koramangala,  
Bangalore-90.

... Applicant

[By Advocate Dr. M.S. Nagaraja]

v.

1. The Joint Director of Census Operations in Karnataka,  
21/1, Mission Road,  
Bangalore-27.
2. The Registrar General of India,  
Ministry of Home Affairs,  
No.2/A, Man Singh Road,  
Government of India,  
New Delhi-11.
3. Union of India represented  
by Secretary to Govt.,  
Ministry of Home Affairs,  
New Delhi.
4. Sri M.S. Nagaraj,  
Office Superintendent,  
Administration Section,  
O/o the Joint Director of  
Census Operations,  
Bangalore-27.

... Respondents

[By Advocate Shri M.S. Padmarajaiah  
Central Government Standing Counsel]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. We have heard both sides. We do not think it is necessary to admit this application for consideration at a later stage.

All that has happened to the applicant is that he has been divested of an additional responsibility viz., of looking after the office accounts, etc. He has since been exclusively put in-charge of the Hindi translation work and that is the bone of contention of both sides but we find that soon after issue of Annexure A-6 the applicant filed a representation before the Registrar General of India ['RGI' for short] as per Annexure A-7 on 6.9.1993. We also find that the RGI is yet to dispose off the said representation.

2. It seems to us that the RGI should dispose off that representation and bring to an end this controversy between an Office Superintendent who feels that he has been run down by the Administration in asking him to do only translation work and not do any other work. This is an aspect which is proper for the RGI to sort out.

3. We, therefore, give a direction to the RGI, who is the 2nd respondent in this case, to dispose off the representation Annexure A-7 within two months from the date of receipt of a copy of this order. We do hope that the RGI will arrive at an acceptable solution.

4. We are now told by Dr. M.S. Nagaraja, learned counsel for the applicant, that his client is willing to accept a transfer out of Bangalore. As a matter of fact we had requested the learned Standing Counsel to make necessary enquiry in order to find out whether he can be shifted to any other place out of Bangalore but the learned Standing Counsel tells us that right now there are no vacancies of Office Superintendent outside Bangalore and the moment such a vacancy arises, the department will

consider the case of the applicant for transfer. We place on record his submission as aforesaid and enjoin the RGI to shift the applicant out of Bangalore as soon as possible subject to a suitable vacancy arising in the very near future so that would be in the interest of harmonious functioning of the local office at Bangalore. We make it very clear that the impugned order is not one of transfer though it is mistakenly construed as aforesaid as a transfer order. Let a copy of this order be sent to the RGI for information and necessary action. No costs.

Sd-



Sd-

G VICE-CHAIRMAN

~~TRUE COPY~~  
**TRUE COPY**

Sc. S. Nambiar  
SECTION OFFICER 311  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE